

In the National Company Law Tribunal, Jaipur

Item No. 206

CP No.(IB) 227/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

M/s A. K. Shorewala Securities Ltd.

.....Applicant/Petitioners

VS.

Prayag Polytech Pvt. Ltd.

.....Respondent

Order delivered on 25.09.2019

**Coram: DR. POONDLA BHASKARA MOHAN, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Annie Singh Jhala, CS
For Respondent(s) : Virender Ganda, Sr. Adv.
Vipul Ganda, Adv.
Shelly Khanna, Adv.
Preeti Nair, Adv.
Shreya Jain, Adv.
Sandeep Taneja, Adv.

ORDER

Learned counsels for both the parties are present. Sh. Sandeep Taneja and Sh. Vipul Ganda, learned counsels appearing for the Corporate Debtor offer to file Vakalatnama and request two weeks time to file the reply. Accordingly, two weeks time is granted. Post the matter on 31.10.2019.

Sd-

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd-

**(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER**